

ITEM NO.40

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.9388/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in MUA227 No.2946/2022 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT ANJUMAN INTEZAMIA  
MASAJID VARANASI

Petitioner(s)

VERSUS

RAKHI SINGH & ORS.

Respondent(s)

(With IA No.78311/2022 - APPLICATION FOR PERMISSION, IA No.76921/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.106684/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.27261/2023 - CLARIFICATION/DIRECTION, IA No.70819/2023 - CLARIFICATION/DIRECTION, IA No.30432/2023 - CLARIFICATION/DIRECTION, IA No.79012/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No.200749/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No.146635/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 103072/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 78298/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 85932/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 75323/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 75326/2022 - EXEMPTION FROM FILING O.T., IA No. 78313/2022 - EXEMPTION FROM FILING O.T., IA No. 76526/2023 - EXEMPTION FROM FILING O.T., IA No. 30435/2023 - EXEMPTION FROM FILING O.T., IA No. 27264/2023 - EXEMPTION FROM FILING O.T., IA No. 76923/2022 - EXEMPTION FROM FILING O.T., IA No. 98885/2022 - INTERVENTION APPLICATION, IA No. 76985/2022 - INTERVENTION APPLICATION, IA No. 85930/2022 - INTERVENTION APPLICATION, IA No. 79439/2022 - INTERVENTION/IMPLEADMENT, IA No. 79009/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 169693/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH S.L.P.(C) No.11351/2023 (XI)

(With IA No.184581/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.107562/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

and IA No.107565/2023 - EXEMPTION FROM FILING O.T.)  
S.L.P.(C) No.14853/2023 (XI)  
(With IA No.131818/2023-EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Huzefa A Ahmadi, Sr. Adv.  
Mr. Fuzail Ahmad Ayyubi, AOR  
Mr. Mohammad Nizamuddin Pasha, Adv.  
Ms. Rashmi Singh, Adv.  
Mr. Ibad Mushtaq, Adv.  
Ms. Akanksha Rai, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Sharan Dev Singh Thakur, AAG  
Ms. Ruchira Goel, AOR  
Mr. Siddharth, Adv.

Mr. Rakesh Diwedi, Sr. Adv.  
Mr. Barun Sinha, Adv.  
Mrs. Pratibha Sinha, Adv.  
Mr. Aditya Sharma, AOR  
Mr. Rakesh Mudgal, Adv.  
Mr. Ritu Raj, Adv.  
Mr. Sneh Vardhan, Adv.

Ms. Madhavi Divan, Sr. Adv.  
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Mr. Vishnu Shankar Jain, AOR  
Mr. Shaurya Krishna, Adv.  
Ms. Marbiang Khongwir, Adv.  
Ms. Mani Munjal, Adv.  
Mr. Parth Yadav, Adv.  
Ms. Nidhi Khanna, Adv.  
Ms. Aandrita Deb, Adv.

Mr. Aditya Sharma, Adv.  
Mr. Ashish Kumar Dwivedi, Adv.

Mr. Barun Kumar Sinha, Adv.  
Mrs. Pratibha Sinha, Adv.  
Mr. Sneh Vardhan, Adv.  
Mr. Rakesh Mudgal, Adv.  
Mr. Ritu Raj, Adv.  
Mr. Pankaj Kumar Shukla, Adv.  
Mr. Chhail Bihari Singh, Adv.  
Mr. Niraj Kumar, Adv.  
Mr. Anantha Narayana M.G., AOR

Mr. Rishabh Raj, Adv.  
Mr. Gautam Singh, Adv.  
Mr. Amol B. Karande, AOR  
Mr. N Rao, Adv.  
Mr. Shivang Singh, Adv.  
Mr. Aditya Yadav, Adv.  
Ms. Shireesh Tyagi, Adv.  
Ms. Pranali, Adv.

Mr. V. Chitambaresh, Sr. Adv.  
Mr. Suvidutt M.s., AOR  
Ms. Deepika Singh, Adv.  
Ms. Disha Puri, Adv.  
Mr. Shikhar Sharma, Adv.  
Mr. Rishesh Sikarwar, Adv.  
Mrs. Renu Yadav, Adv.  
Mr. Moirangmayum Chittaranjan Singh, Adv.  
Mr. Aman Khullar, Adv.

Mr. Ashwini Kumar Upadhyay, Adv.  
Mr. Ashwani Kumar Dubey, AOR

Mr. Abhishek, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**IA No 1515 of 2024 In SLP (C) 9388 of 2022**

1 This application has been moved by the original plaintiffs in the suit for a

direction to the District Magistrate, Varanasi to clean the water tank which has been sealed under the orders of this Court.

- 2 Mr Huzefa Ahmadi, senior counsel appears on behalf of the petitioner in the Special Leave Petition. The Solicitor General has appeared on behalf of the State of Uttar Pradesh.
- 3 The application has not been opposed.
- 4 It has been stated in the application that the tank needs to be cleaned. In fact, a similar application was made by the Masajid Committee before the trial court which is stated to be pending.
- 5 Since the application is not opposed, we direct that the cleaning of the water tank be carried out under the authority and subject to the directions of the District Magistrate by the State administration having due regard to the previous orders passed by this Court.
- 6 The interlocutory application is accordingly disposed of.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar